

(2011) 04 MAD CK 0064

In the Madras High Court

Case No : Writ Petition No. 9829 of 2011

Sri. Shipping Services

APPELLANT

Vs

Customs Excise and Service Tax Appellate Tribunal and The
Commissioner of Customs and Central Excise

RESPONDENT

Date of Decision : 19-04-2011

Acts Referred:

Citation : (2011) 04 MAD CK 0064

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : S. Murugappan, for the Appellant; S. Udayakumar, CGSC, for the Respondent

Judgement

M. Jaichandren, J.—Mr. S. Udayakumar, the learned Central Government Standing Counsel takes notice for the Respondents.

2. The learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the first Respondent is directed to dispose of the

appeal, in Appeal No. C/350 of 2010, dated 22.9.2010, on merits and in accordance with law, within a specified period.

3. The learned Central Government Standing Counsel appearing on behalf of the Respondents, has no objection for such an order being passed by

this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the first Respondent is directed to dispose of the appeal, in

Appeal No. C/350 of 2010, dated 22.9.2010, on merits and in accordance with law, as expeditiously as possible, not later than six weeks from

the date of receipt of a copy of this order. The Petitioner is directed to furnish a copy of the appeal, in Appeal No. C/350 of 2010, dated

22.9.2010, to the first Respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. Accordingly, the writ petition is disposed of, with the above directions. No costs.